

HARYANA VIDHAN SABHA

IV SESSION

BULLETIN NO. 2

Tuesday, the 1st December, 2015

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 1st December, 2015 from 10.00 A.M. to 3.04 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	05	-	-	21

The remaining starred questions were deemed to have been answered and replied thereto were laid on the Table of the House.

(b) Unstarred: 11

II. WELCOME TO THE TEACHERS, STUDENTS AND SOME WOMEN OF UKLANA ASSEMBLY CONSTITUENCY OF DISTRICT HISAR

During the Question Hour, the Parliamentary Affairs Minister welcomed the Staff and Students of Government High School, Kurhawata District Mahendragarh, D.A.V. Sr. Secondary Public School, Naraingarh and some women from Uklana Assembly Constituency of District Hisar who were sitting in the Visitor's gallery to witness the proceedings of the House.

III. NOTICE OF THE QUESTION OF PRIVILEGE

When enquired, the Speaker informed the House that he had received a notice of the question of Privilege Under Rule-280 & 281 from Shri Karan Singh Dalal, M.L.A. against the Health Minister Shri Anil Vij and the same has been under consideration.

IV. RAISING THE MATTER OF PADDY PURCHASE SCAM

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the matter of paddy purchase scam and demanded an inquiry of the same.

V. ADJOURNMENT OF THE SITTINGS

(i) When Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the issue of purchase of paddy scam and insisted on an inquiry into the “paddy scam”, the Speaker asked him that since the Government had already replied to the Calling Attention Motion in this regard yesterday and I am also satisfied with the government’s reply. So, there is no need to take up this matter now but the Members of the Indian National Congress Party continuously insisted their demand. In spite of time and again having been asked by the Speaker to resume their seats they did not do so. Rather than some Members of the Indian National Congress Party trooped into the well of the House and started raising slogans. Despite repeated requests of the Speaker, the Member of the Indian National Congress Party interrupted the proceedings of the House. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 11.04 A.M. for 15 minutes and called upon Shri Abhay Singh Chautala, Leader of the Opposition and Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party to discuss the paddy issue in his Chamber.

The House then adjourned at 11.04 A.M. and re-assembled at 11.19 A.M.

(ii) When the House re-assembled at 11.19 A.M., the Hon’ble Deputy Speaker occupied the Chair for a while and again adjourned the sitting of the House for another 20 minutes.

The House then adjourned at 11.19 A.M. and re-assembled at 11.39 A.M.

VI. NAMING OF THE MEMBERS

As soon as the House re-assembled, the Hon’ble Deputy Speaker occupied the Chair, Dr. Raghuvir Singh Kadian and other Members of the Indian National Congress Party again raised the issue of purchase of paddy scam and insisted on an inquiry into the “paddy scam” The Deputy Speaker requested all the Members to resume their seats but some Members of the Indian National Congress Party again came to the well of the House and started raising slogans. The Deputy Speaker repeatedly warned them.

Finding ruckus in the House, the Deputy Speaker named S/Shri/Smt. Anand Singh Dangi, Geeta Bhukkal, Jagbir Singh Malik, Jai Tirath, Jaiveer Singh, Kiran Choudhry, Kuldeep Sharma, Lalit Nagar, Dr. Raghuvir Singh Kadian, Shakuntla Khatak, Sri Krishan and Udai Bhan and asked them to withdraw from the House. On not doing so, the Sergeant-at Arms was directed to execute the orders. The Sergeant-at Arms, with the aid of Watch and Ward Staff, removed the named Members from the House.

Immediately after naming the above said Members, Shri Bhupinder Singh Hooda, a Member of the Indian National Congress Party again insisted on an inquiry into the “paddy scam”. The Speaker requested him to take his seat but he continued disrupted the proceedings of the House.

VII. WALK OUT

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party present in the House, staged a walk out as a protest against not accepting their plea to conduct an inquiry into the purchase of paddy scam.

VIII. RAISING THE MATTER OF QUESTION OF PRIVILEGE

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of question of privilege against the Health Minister Shri Anil Vij and wanted the fate of it.

IX. NOTICE OF CALLING ATTENTION MOTION

When enquired, the Speaker informed Shri Jai Parkash, M.L.A. that his Calling Attention Motion regarding regularization of employees and granting Punjab Scale of the employees in the State has been disallowed.

X. CONGRATULATION ON BIRTH DAY OF SMT. SANTOSH CHAUHAN SARWAN, M.L.A.

The Chief Minister, with the permission of the Speaker, gave the congratulations on the Birthday of Smt. Santosh Chauhan Sarwan, M.L.A.

XI. NOTICE OF THE QUESTION OF PRIVILEGE

When enquired, the Speaker informed Shri Karan Singh Dalal, M.L.A. that his Privilege Motion against the Health Minister Shri Anil Vij has been received after the starting of the Session of today’s morning and the same has been under consideration.

XII. REQUEST FOR CALLING BACK THE NAMING MEMBERS

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter regarding naming of the Members of Indian National Congress Party and requested the Speaker that the named Members be called back in the House so that they could also participate in the proceedings of the House.

The Chief Minister also urged the Speaker that if the Members of the Indian National Congress Party will not raise the matter of paddy scam then you may call them back.

The Speaker observed that if the Members of the Indian National Congress Party would not raise the issue of paddy then they could be back in the House.

XIII. WALK OUT

Shri Karan Singh Dalal, a Member from the Indian National Congress Party present in the House, staged a walk out as a protest against not admitting his privilege motion notice against the Health Minister Shri Anil Vij.

XIV. RAISING THE MATTER OF PADDY PURCHASE SCAM

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of paddy purchase scam and demanded an inquiry of a sitting judge of the High Court.

XV. NOTICES OF CALLING ATTENTION MOTIONS

When the Speaker informed the House that he had admitted the Calling Attention Notice No.6 regarding intervene effectively by the Government to sow the Scientific, Viable and Beneficial crops in the State given notice of by Shri Abhe Singh Yadav, M.L.A., Shri Abhay Singh Chautala, Leader of the Opposition sought the fate of their's Party Members Calling Attention Notices given of by them, the Speaker informed the House that those were either admitted or bracketed or disallowed.

XVI. NAMING OF THE MEMBERS

On being disallowed the Calling Attention Motions of Indian National Lok Dal Members, some Members of the Indian National Lok Dal trooped into the well of the House. The Speaker requested all the Members to resume their seats but they started raising slogans. The Speaker repeatedly warned

them. Finding ruckus in the House, the Speaker named S/Shri Anoop Dhanak, Jaswinder Singh Sandhu, Kehar Singh, Nagender Bhadana, Naseem Ahmed, Om Parkash Barwa, Parminder Singh Dhull, Prithi Singh, Rajdeep, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala, Ved Narang and Zakir Hussain and asked them to withdraw from the House. On not doing so, the Sergeant-at Arms was directed to execute the orders. The Sergeant-at Arms, with the aid of Watch and Ward Staff, removed the named Members from the House.

XVII. STATEMENT BY THE PARLIAMENTARY AFFAIRS MINISTER

The Parliamentary Affairs Minister, with the permission of the Speaker, gave a brief statement regarding the behaviour and conduct of the naming members of Indian National Congress Party and Indian National Lok Dal.

XVIII. ANNOUNCEMENTS MADE BY THE CHIEF MINISTER

The Chief Minister, with the permission of the Speaker, announced in the House that the Meetings of the Gram Sabha would be held now for four times instead of three times in a year. He also announced that the Government would bring an amendment in labour Acts for the welfare of labourers in the next Assembly Session.

XIX. REVOCATION OF DECISION REGARDING NAMING MEMBERS

On the request made by Shri Jai Parkash, an independent Member, the Parliamentary Affairs Minister and the Chief Minister, the Speaker with the sense of the House, revoked the his earlier decision regarding Members of opposition benches who were named today from the House. They could come back to the House to participate in the proceedings of the House.

XX. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON

(i) The Speaker informed the House that he had received a Calling Attention notice No.6 from Shri Abhe Singh Yadav, M.L.A. regarding intervene effectively by the Government to sow the Scientific, Viable and Beneficial crops in the State and the same has been admitted.

He asked Shri Abhe Singh Yadav, M.L.A. to read out his notice and asked the Minister concerned to make a statement thereafter.

Shri Abhe Singh Yadav, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

(ii) The Speaker informed the House that he had received an Adjournment Motion No. 1 from Shri Karan Singh Dalal, M.L.A regarding Spurious wheat seed scam, which had been converted into Calling Attention Notice No. 15.

He asked Shri Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Karan Singh Dalal read out his notice.

The Agriculture Minister then made a statement.

XXI. WALK OUT

During the discussion on Calling Attention Motion No.6, Shri Abhay Singh Chautala, Shri Balwan Singh Daulatpuria and Shri Makhan Lal Singla, Members from the Indian National Lok Dal Party present in the House, staged a walk out as a protest against not given time to speak.

XXII. PERSONAL EXPLANATION

During the discussion on Calling Attention Motion No.6, Shri Karan Singh Dalal, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Parliamentary Affairs Minister.

XXIII. WALK OUT

During the discussion on Calling Attention Motion No.15, Shri Karan Singh Dalal, a Member from the Indian National Congress Party present in the House, staged a walk out as a protest against not satisfied with the reply of the Agriculture Minister on his supplementary on the Calling Attention Motion No.15.

XXIV. NOTICE OF THE QUESTION OF PRIVILEGE

When enquired, the Speaker informed the House that he had received a notice of the question of Privilege Under Rule-280 & 281 from Shri Karan Singh Dalal, M.L.A. against the Health Minister Shri Anil Vij and after gone through all the matter he had disallowed the notice of the question of privilege.

XXV. RAISING THE MATTER IN REGARD TO PROBLEM OF DRINKING WATER IN DISTRICT KAITHAL AND ADJOINING AREAS.

Shri Jai Parkash, an independent Member raised the matter in regard to problem of drinking water in district kaithal and adjoining areas and urged the Government to look into the matter.

The Health Minister spoke on this issue.

The Minister of State for Public Health Engineering also clarified the position in this regard.

XXVI. SHORT DURATION NOTICE No. 2 AND STATEMENT THEREON

The Speaker informed the House that he had received a Short Duration notice No.2 from Shri Abhay Singh Chautala and two other (Shri Jaswinder Singh Sandhu and Shri Parminder Singh Dhull) M.L.As. regarding problem of stray cattles in the State and the same has been admitted.

He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice but he was not present in the House at that time. Therefore, no action could be taken in this regard.

XXVII. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

XXVIII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

XXIX. PAPER LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid paper on the Table of the House.

XXX. LEGISLATIVE BUSINESS

1. The Haryana State University of Horticulture Sciences Karnal Bill, 2015.

At 2.27 P.M., the Agriculture Minister introduced the Haryana State University of Horticulture Sciences Karnal Bill, 2015 and also moved-

That the Haryana State University of Horticulture Sciences Karnal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 54 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title, were put one by one, and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Gau-Seva Aayog (Amendment) Bill, 2015.

At 2.31 P.M., the Agriculture Minister introduced the Haryana Gau-Seva Aayog (Amendment) Bill, 2015 and also moved-

That the Haryana Gau-Seva Aayog (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title, were put one by one, and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Private Universities (Amendment) Bill, 2015.

At 2.34 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2015 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. Indira Gandhi University, Meerpur (Amendment and Validation) Bill, 2015.

At 2.36 P.M., the Education Minister introduced Indira Gandhi University, Meerpur (Amendment and Validation) Bill, 2015 and also moved-

That Indira Gandhi University, Meerpur (Amendment and Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Panchayati Raj (Second Amendment) Bill, 2015.

At 2.39 P.M., the Agriculture Minister introduced the Haryana Panchayati Raj (Second Amendment) Bill, 2015 and also moved-

That the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title, were put one by one, and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

**XXXI. STATEMENT MADE BY THE CHIEF MINISTER
REGARDING THE POWER TARIFF HIKE**

The Chief Minister, with the permission of the Speaker, made the statement regarding the Power tariff hike.

XXXII. THANKS BY THE CHIEF MINISTER/SPEAKER

Before the House was to adjourn sine die, the Chief Minister and the Speaker thanked the Press representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

The Deputy Speaker occupied the Chair at 11.19 A.M for a while and from 11.39 A.M. to 11.48 A.M.

The Sabha then adjourned sine die.

CHANDIGARH
The 1st December, 2015.

SECRETARY